

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.13/MP/2024

Subject : Petition under Section 29(5) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 2.3.1 (7) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010.

Petitioner : Tata Power Renewable Energy Limited (TPREL).

Respondents : Western Regional Load Dispatch Centre (WRLDC) and Ors.

Petition No.39/MP/2024

Subject : Petition under Section 29(5) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 2.3.1 (7) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010.

Petitioner : Electro Solaire Private Limited (ESPL).

Respondents : Western Regional Load Dispatch Centre (WRLDC) and Ors.

Date of Hearing : **6.3.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Venkatesh, TPREL & ESPL
Ms. Priya Dhankar, Advocate, TPREL & ESPL
Shri Abhishek Nangia, Advocate, TPREL & ESPL
Shri Mohit Gupta, Advocate, TPREL & ESPL
Shri Vishal Saxena, TPREL
Shri Gajendra Sinh, WRLDC
Shri Aditya Das, WRLDC
Shri Alok Mishra, WRLDC
Shri Tushar, WRLDC
Ms. Ranjitha Ramachandran, Advocate, GUVNL

Record of Proceedings

At the outset, the learned counsel for the TPREL & ESPL submitted that vide Record of Proceedings for the hearing dated 14.2.2024, parties were directed to file certain details/ information. However, there was some delay in filing the same due to the process of collecting all essential documents/ data. Accordingly, the learned counsel prayed for additional time to file the said details/ information in the matter. Learned counsel further submitted that in Petition No. 39/MP/2024, WRLDC has also

requested time to file the information called for. Learned counsel for the Petitioner further submitted that Gujarat Industries Power Company Limited (GIPCL) has also filed Petition (Diary) No. 124/2024, which is in the same Raghnesda Ultra Mega Solar park and requested to list the same along with the present Petitions.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission adjourned the matters and permitted the parties to file within two weeks their respective information in terms of the ROP dated 14.2.2024.

3. These matters will be listed for the hearing on 6.6.2024.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)